

ITEM NO.2 Court 5 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No. 586-587/2021 in C.A. No. 6637-6638/2018

(Arising out of impugned final judgment and order dated 14-09-2018 in C.A. No. No. 6637/2018 14-09-2018 in C.A. No. No. 6638/2018 passed by the Supreme Court Of India)

S. NAMBI NARAYANAN Petitioner(s)

VERSUS

SIBY MATHEWS & ORS. ETC. Respondent(s)

((OFFICE REPORT FOR DIRECTIONS) )

(By Courts Motion, AOR )

WITH

MA 588-589/2021 in C.A. No. 6637-6638/2018 (XI-A)

(FOR

FOR impleading party ON IA 48534/2021

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 48540/2021

IA No. 48540/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 48534/2021 - INTERVENTION/IMPLEADMENT)

Date : 15-04-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Tushar Mehta, Ld SG

Mr. Vikramjeet Banerjee, Ld ASG

Mr. Mohammed Akhil Nazeer, Adv.

Mr. Charanya L Kumaran, Adv.

Mr. G.S. Makker, AOR

Mr. Shyam Gopal, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Rajat, Nair, Adv.

Mr. Navanjay Mahapatra, Adv.

Mr. B. V. Balaram Das, AOR

For Respondent(s)

Mr. Jishnu M.L., Adv.

Ms. Priyanka Prakash, Adv.

Ms. Beena Prakash, Adv.

Mr. G. Prakash, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The application for impleadment is allowed.

The Committee appointed under order dated 14.09.2018 headed by Hon'ble Mr. Justice D.K. Jain, Former Judge, Supreme Court of India has submitted its report dated 25.03.2021 in a sealed cover. The same was circulated to us for our perusal.

The Registrar (Judl.) shall forward one copy of the said report to the Director/Acting Director of Central Bureau of Investigation (CBI) who may then proceed in the matter in accordance with law being a Court directed enquiry.

We direct the Registry to retain the spare copies of the said report in a sealed cover in the safe custody of the Registrar (Judl.).

We make it clear that it will be open to the CBI to treat the report as a preliminary inquiry report and proceed in the matter appropriately.

We, however, make it clear that this report shall not be made public. In other words, the report is not for public circulation. It can be used by the CBI during further enquiry/investigation process that is required to

be undertaken by the CBI as recommended in the report.

Nothing further is required to be said, except to observe that the private respondents will be free to pursue all the pleas, as may be available to them in the proceedings that may follow, if and when initiated by the Central Bureau of Investigation.

The Central Bureau of Investigation may do the needful in the matter and submit further appropriate report to this Court within three months from today.

The miscellaneous applications and other pending application(s) are disposed of accordingly.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)